



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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No. 253 Dispur, Wednesday, 9th September, 2015, 18th Bhadra, 1937 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 9th September, 2015

No. LGL.78/2013/10.— The following Act of the Assam Legislative Assembly which received the assent of the Governor on 1st September, 2015 is hereby published for general information.

ASSAM ACT NO. XXIII OF 2015

(Received the assent of the Governor on 1st September, 2015)

THE ASSAM REPEALING ACT, 2015



to repeal the Assam Health Establishments Act, 1993.

Preamble

Whereas it is expedient to repeal the Assam Health Establishments Act, 1993.

Assam Act
No. XVIII
of 1993.

It is hereby enacted in the Sixty-sixth Year of the Republic of India as follows:-

Short title and
commencement.

1. (1) This Act may be called the Assam Repealing Act, 2015.

(2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

Repeal of
Assam Act No.
XVIII of 1993.

2. The Assam Health Establishments Act, 1993 shall stand repealed on and from the date on which this Act comes into force.

Assam Act
No. XVIII
of 1993.

Savings

3. Notwithstanding such repeal of the Act under Section 2, the validity or effect or consequence of anything already done or suffered or any right, title, obligation or liability already acquired, accrued or incurred or any remedy or proceeding in respect of any such right, title, obligation or liability or penalty, claim or demand etc. already enforced under the Act so repealed, before the date of commencement of this repealing Act, shall have effect as if this repealing Act has not been passed.

S. M. BUZAR BARUAH,

Secretary to the Government of Assam,
Legislative Department, Dispur.